

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00186/2019

Dated Wednesday the 20th day of February Two Thousand Nineteen

CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)

K. Lakshmanakumar
6/22, South Alagapuram
Salem – 636 004. ... Applicant

By Advocate M/s Ramapriya Gopalakrishnan

Vs

1. Principal General Manager
Bharat Sanchar Nigam Limited
Seerangapalayam
Salem – 636 007.

2. Assistant General Manager (NWP-CFA)
Bharat Sanchar Nigam Limited
Office of the Principal General Manager
Gandhi Road, Salem – 636 007. ... Respondents

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

"a. Direct the respondents to consider and pass appropriate orders on the applicant's representation dated 19.12.2017 seeking regularisation of the period of his suspension and other consequent benefits within a period of four weeks; and

b. Issue such further or other orders or directions as this Honourable Tribunal may deem fit and proper in the facts and circumstances of the case, award costs and thus render justice."

2. Attention is drawn to the representations on 23.06.2017 & 19.12.2017 of the applicant regarding his grievance. Learned counsel for the applicant would submit that the representation is still pending for consideration by the competent authority and the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A9 & A10 representations dt. 23.06.2017 & 19.12.2017 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

**(R. Ramanujam)
Member(A)
20.02.2019**

SKSI